

ITEM NO.19

COURT NO.14

SECTION XI-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 20765/2019

(Arising out of impugned final judgment and order dated 08-07-2019 in WA No. 1330/2015 passed by the High Court Of Kerala At Ernakulam)

THE STATE OF KERALA & ORS.

Petitioner(s)

VERSUS

SHYAM BALAKRISHNAN & ORS.

Respondent(s)

(FOR ADMISSION and I.R.)

Date : 06-09-2019 This petition was called on for hearing today.

CORAM :

HON'BLE MS. JUSTICE INDU MALHOTRA
HON'BLE MR. JUSTICE R. SUBHASH REDDY

For Petitioner(s)

Mr. Nishe Rajen Shonker, AOR
Ms. Anu K. Joy, Adv.
Mr. Alim Anvar, Adv.
Mr. Shaji J. Kodankandath, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Issue notice returnable in four weeks.

In the meantime, there shall be stay of the operation of the judgment and order passed by the High Court.

(NEELAM GULATI)
COURT MASTER (SH)

(RAJINDER KAUR)
BRANCH OFFICER